

**GOVERNMENT OF INDIA
LAW , JUSTICE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2614
ANSWERED ON:13.03.2000
MANDATORY DECLARATION OF ASSETS BY JUDGES
CHANDRESH PATEL KORDIA;JAWAHAR LAL JAISWAL

Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether the Chief Justices of High Courts have adopted a resolution, making it mandatory for every judge to declare all the assets owned by him to make judiciary more accountable;
- (b) if so, the steps being taken by the judiciary in this regard; and
- (c) the extent to which the judges have declared their assets ?

Answer

MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RAM JETHMALANI)

(a), (b) and (c) : The Conference of Chief Justices of the High Courts held on 3rd and 4th December, 1999, unanimously resolved that every Judge should make a declaration of all his/her assets in the form of real estate or investments (held by him/her in his/her own name or in the name of his/her spouse or any person dependent on him/her) within a reasonable time of assuming office and, in the case of sitting Judges within a reasonable time of adoption of the Resolution. The Resolution further provides that thereafter, whenever any acquisition of a substantial nature is made, it shall be disclosed within a reasonable time. The declaration would be made to the Chief Justice of the Court. The Chief Justice should make a similar declaration for the purpose of record. The declaration made by the Judges or the Chief Justice, as the case may be, shall be confidential.